

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 25th day of April, 2011

CONTEMPT PETITION No.32/2010

WITH

MISC.APPLICATION No.110/2011

IN

ORIGINAL APPLICATION No.87/2008

CORAM :

HON'BLE MR. JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Kishan Singh Rawat
S/o Shri Khem Singh,
R/o Girish Vihar Colony,
Dholpur.

... Petitioner/Applicant

(By Advocate : Shri C.B.Sharma)

Versus

- 1. Shri R.R.P.Singh,
Chief Post Master General,
Rajasthan Circle,
Jaipur.
- 2. Shri Ashok Kumar,
Director Postal Services,
Jaipur Region,
Jaipur.
- 3. Shri Jethmal Jaigar,
Superintendent of Post Offices,
Dholpur Postal Division,
Dholpur.

... Respondents

(By Advocate : Shri Mukesh Agarwal)

ORDER (ORAL)

Heard learned counsel for the parties on this Contempt Petition, which is directed against non-compliance of the interim order dated 19.3.2008 (Ann.CP/2).

2. From perusal of the final order/judgement passed by this Tribunal on 9.3.2010 (Ann.CP/1) it is evident that this Tribunal, in the operative paragraph of the said judgement, had observed that the interim order dated 19.3.2009 for stay of recovery shall continue till decision is taken by respondent No.2 i.e. Chief Post Master General, Rajasthan Circle, Jaipur, on representation of the applicant.
3. Admittedly, the representation filed by the applicant has been decided by the respondents vide order dated 21.7.2010 (Ann.CPR/2) and till that date no recovery was made pursuant to the interim order granted by this Tribunal.
4. Learned counsel for the respondents submits that they are ready to comply with the direction issued by this Tribunal for reimbursement of the medical expenses, which is permissible to the applicant at the rate fixed by the Government, but till date the applicant has not been appeared before the Medical Board, SMS Hospital, Jaipur, and it is for him to appear before the Medical Board and as and when he appears before the Medical Board, immediately thereafter on the verification made by the Doctors/Board that the applicant had undergone heart surgery, they undertake to reimburse the medical claim of the applicant as permissible under the Medical Attendance Rules. However, the respondents seek cooperation of the applicant in the matter to appear before the Medical Board.
5. We find no merit in the Contempt Petition and the same stands dismissed. Notices issued are hereby discharged.

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6. In view of the order passed in the CP, no further order is required to be passed in MA 110/2011, which shall also stand disposed of accordingly.

Anil Kumar

(Anil Kumar)
Member (A)

K.S.Rathore

(Justice K.S.Rathore)
Member (J)

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